

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2834
TO BE ANSWERED ON 2ND DECEMBER, 2016**

MEDICAL ETHICS

2834. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether doctors working in Central Government Hospitals are being offered Commission from private medical laboratories for prescribing diagnostic tests;
- (b) if so, the reaction of the Government thereto;
- (c) whether a large number of private medical laboratories near the Central Government hospitals are over-charging for the tests; and
- (d) if so, the action taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (d): As far as three Central Government Hospitals in Delhi such as Safdarjung Hospital, Dr. RML Hospital and Lady Hardinge Medical College (LHMC) and Associated Hospitals are concerned, no such case has been reported. Since Health is a State subject, no information regarding over-charging by private medical laboratories near Central Government hospitals is maintained.

However, the Central Government has enacted the Clinical Establishments (Registration and Regulation) Act 2010 (CEA 2010) to ensure quality services, affordable fees and check malpractices in private hospitals and nursing homes in the States, wherever it is applicable. As per the provisions of the Clinical Establishments Act, the State Government authorities namely District registering Authority at District level and State Council for Clinical Establishments at the State level are responsible for implementation and monitoring of the Act including taking corrective measures in case of violation of the Act.

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